

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS  
RAJYA SABHA  
UNSTARRED QUESTION NO - 3934  
ANSWERED ON- 06/04/2022

**STATUS OF VEHICLE SCRAPPING FACILITIES**

3934. SHRI NARESH BANSAL:

Will the MINISTER OF ROAD TRANSPORT AND HIGHWAYS be pleased to state:

- (a) whether Government has the data concerning the number of vehicles that are registered at various scrapping facilities to date;
- (b) if so, the details thereof including State-wise data;
- (c) whether Government proposes to expand the number of scrapping facilities in the next five years;
- (d) if so, the details thereof, State-wise and year-wise; and
- (e) the number of funds which would be required for the same and whether sufficient fund is currently available with Government for achieving the targets set for 2022?

**ANSWER**

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) and (b) No such data available with this Ministry.

(c), (d) and (e) The Ministry of Road Transport and Highways has formulated the Vehicle Scrapping Policy that includes a system of incentives/dis-incentives for creation of an ecosystem to phase out older, unfit polluting vehicles. In order to enforce provisions of the policy, rules have been issued/amended under the framework of the Motor Vehicles Act, 1988 and Central Motor Vehicles Rules, 1989. The following notifications have been issued and uploaded on the Ministry's website: -

(i) GSR Notification 653 (E) dated 23.09.2021 provides the Motor Vehicles (Registration and Functions of Vehicle Scrapping Facility) Rules, 2021 for establishment of Registered Vehicles Scrapping Facility (RVSF). The notification has come into force with effect from 25<sup>th</sup> September, 2021.

(ii) GSR Notification 652 (E) dated 23.09.2021 provides for recognition, regulation and control of Automated Testing Stations. The notification has come into force with effect from 25<sup>th</sup> September, 2021.

(iii) GSR Notification 714 (E) dated 04.10.2021 provides for upward revision of registration fee, fitness testing fee and fitness certification fee of vehicles. The notification has come into force with effect from 1<sup>st</sup> April, 2022.

(iv) GSR Notification 720 (E) dated 05.10.2021 provides for concession in the motor vehicle tax for the vehicle registered against submission of "Certificate of deposit". The notification has come into force with effect from 1<sup>st</sup> April, 2022.

\*\*\*\*\*